IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "A", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER

ITA No. 1456/CHD/2019
Assessment Year : 2015-16

Sneh Lata House No,. 1258, Sector- 21B Chandigarh	बनाम	The ITO Ward-3(2) Chandigarh
स्थायी लेखा सं./PAN NO. ABCPL1052E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Aditya Jain, C.A

राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 17/12/2020

उदघोषणा की तारीख/Date of Pronouncement : 17/12/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-1, Chandigarh dt. 05/08/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

> *Subject: Application for withdrawal of Appeal No. ITA-1456/CHANDI- 2019.*
>
> *Sir,*
>
> *It is respectfully submitted that the assessee has filed an appeal against the assessment order u/s 143(2) for the assessment year 2015 16 vide Form 36 dated 13/11 /2019, appeal number ITA/1456/Chandi/2019.*
>
> *The Government of India has given an opportunity to assessee to end the litigation by taking part in the "Vivad se Vishwas Scheme". The assessee has applied for the scheme and would therefore like to withdraw her appeal. The copy of Form 3 under Rule 3 of the Vivad Se Vishwas Act, 2020, is enclosed*

herewith. It is therefore requested that the appeal of the assessee may kindly be considered as withdrawn and oblige.

Thanking you,
Yours faithfully,
Sd/-
Ashok Kumar Jain
(Advocate)

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 771986090011220, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 17/12/2020)

Sd/- Sd/-

(R.L. NEGI) **(N.K. SAINI)**
JUDICIAL MEMBER **VICE PRESIDENT**
Dated : 17/12/2020
AG

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File